

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application Nos.77072 of 2019
&
Service Tax Appeal No.76320 of 2019**

(Arising out of Order-in-Appeal No.625/S.Tax I/Kol/2018 dated 27.12.2018 passed by
Commr. of CGST & Excise (Appeals), Kolkata)

CGST & Excise, Kolkata North

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Applicant

VERSUS

M/s Loharuka Infrastructure Pvt. Ltd.

Loharuka Niket, DC-9/28. Shastri Bagan, Deshbandhu Nagar, Kolkata-700059

Respondent

APPEARANCE :

Shri A.K.Biswas, Authorized Representative for the Appellant

Shri N.K.Chowdhury, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77712/2019
FINAL ORDER NO...76835/2019**

DATE OF HEARING : 26.11.2019

DATE OF DECISION : 26.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stand disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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